## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indira Nagar, Bangalore.

### FRIDAY, the 2ND MAY, 1986

#### PRESENT

The Hon'ble Member(Judl.)

.. Shrin Ramakrishna Rao

The Hon'ble Member(Admn.)

.. Shri L.H.A. Rego

#### IN

# Contempt of Tribunal Case No&1 to 3 of 1986 (In application No&441 to 443/86(F)

Shri T. Nataraja, Shri Gh. Suryanarayana, Shri J. Pethuru, C/o Sh. M.Raghavendrachar, Advocate, No.1074-1075, Banasankari I stage, Srinivasanagar, Phase, II Banga lore.

.. Applicants

#### VERSUS

- 1. The Director,
  Foreman Training Institute,
  Tumkur Road, Bangalore.
- 2. The Workshop in-charge, Foreman Tralining Institute, Tumkur Road, Bangalore.
- 3. Union of India, Ministry of Labour, New Delhi.

.. Respondents.

#### XXX ORDER

Shri M. Raghavendrachar present for the applicants. Shri M. Vasudeva Rao present on behalf of Shri Padmarajaiah, Sr. Standing Counsel for Respondents. The first Respondent i.e. the Director, Foreman Training Institute, is also present.

Shri Vasudeva Rao states before us on behalf of Shri Padmarajaiah, that the respondents are prepared to give an undertaking to offer the applicants appointments in Class 'D' posts on an Ad-hoc basis till they are regularised with inview of this undertaking, the main applications and the contempt applications may be disposed of. Normally, we would have liked if a memo had been filed by the Respondents regarding the undertaking, but the Director, Foreman Training Institute (Hereafter called the Director) who is present in the Court today, has himself confirmed the undertaking. We, therefore, do not insist on ..2/-

Registered A/D Registered A/D

any written memo.

Applications stand disposed of.

Shri Raghavendrachar submits that the applicants must be given the benefit of the order with effect from & today. Shri Vasudeva Rao submits that as xxxx soon as the procedural formalities relating to the meeting of the D.P.C. are over, the appkikaking applicants will be appointed on an Ad-hoc basis. The Director present at the hearing also assures that the procedural formalities relating to the holding of the D.P.C. meeting and the issue of appointment order, would be completed within a period of a fortnight.

In view of the above undertaking and assurance given by the Counself and the Director, no further orders on the main applications and the contempt applications are necessary.

Given under my hand and the seal of this Tribunal, this 19th day of May, 1986.

Copy to Shri M. Vasudevarao, Addl. Central Govt. Standing Council, H.C. of Karnatka Bldgs., Bangalore.

Copy to files of 1. Contempt case No.2

No.3

3. A.No.441/86(F)

4. A.No.442/86(F) 5. A.No.443/86(F)

